

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. JUSTICE A.K.JAYASANKARAN NAMBIAR

&

THE HONOURABLE MR.JUSTICE SHAJI P. CHALY

SATURDAY, THE 11th DAY OF APRIL, 2020/22nd CHAITHRA, 1942

W.P(C) TMP-13 OF 2020

PETITIONER:

Premi Thankachan, W/o Thankachan, Aged 78, Parambil House,
Kulayittikara P O, Kulayittikara Village, Kanayannur Taluk,
Ernakulam Dist, Pin 682 315.

By Adv.Sri. Manoj P. Kunjachan

RESPONDENTS:

1. District Women Protection Officer, Office of Women Protection,
Civil Station,Kakkanadu, Ernakulam District-682030.
2. Station House Officer, Mulanthuruthy Police Station,
Mulanthuruthy P O, Ernakulam District-682314
3. Binoy Thomas, S/o Thomas, Parambil House, Kulayittikara P O,
Kulayittikara Village, Kanayannur Taluk,Ernakulam Dist-682315
4. Sheeba Binoy, W/o Binoy, Parambil House, Kulayittikara P O,
Kulayittikara Village, Kanayannur Taluk, Ernakulam Dist-682315
5. Mr. Ebi, Sub Inspector of Police, Muanthuruthy Police Station,
Mulanthuruthy P O, Ernakulam District-682314

By Sri.P. Narayanan, Sr. Government Pleader

This Writ Petition (Civil) coming up for orders on 11/04/2020 and upon hearing the arguments of Sri. Manoj P. Kunjachan for the petitioner and Sri.P.Narayanan, the learned Sr. Government Pleader, the court passed the following:-

p.t.o.

A.K. JAYASANKARAN NAMBIAR, J.
&
SHAJI P. CHALY, J.

WP(C).TMP-13 OF 2020

Dated this the 11th day of April, 2020

ORDER

A.K. Jayasankaran Nambiar, J.

Taking note of the submissions made by Sri. P. Narayanan, the learned senior Government Pleader as regards the events that led to the petitioner being forced to stay with her daughter in another house, other than where she was residing along with respondents 3 and 4 earlier, we deem it appropriate to hear respondents 3 and 4 before finally disposing of this writ petition. We therefore requested the learned senior Government Pleader to serve a copy of this writ petition to respondents 3 and 4 through the Police Station concerned. The matter is posted to 17.4.2020, for getting the response of respondents 3 and 4.

2. In the meanwhile, taking note of the submission of the learned counsel for the petitioner that the petitioner, who is a senior citizen and a widow, is now forced to stay along with her daughter in another house, we direct the 2nd respondent to make arrangements for the petitioner to move into her own house along with respondents 3 and 4, and continue to reside there till the next date of posting. The 2nd respondent shall also ensure, through regular visits to the house of the petitioner, that she is not being ill-treated or subjected to any harassment by respondents 3 and 4.

Post on 17.4.2020.

A.K.JAYASANKARAN NAMBIAR, JUDGE

SHAJI P. CHALY, JUDGE